

ITEM NO.6

COURT NO.3

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8406/2017

(Arising out of impugned final judgment and order dated 08-06-2017
in CRLA No. 748/2013 passed by the High Court Of Kerala At
Ernakulam)

ROBY VARGHESE

Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR.

Respondent(s)

Date : 29-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. J. Sai Deepak, Adv.
Mr. Suvidutt M.S., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed for by the counsel, the matter is adjourned.

(B. PARVATHI)
COURT MASTER

(KAILASH CHANDER)
BRANCH OFFICER